

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00040/2021

Jodhpur, 5<sup>th</sup> March, 2021

**CORAM**

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)  
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Nitesh Kumar Son of Late Shri Devlal Gujar, age about 27 years R/o B-23/137 Heavy Water Plant Colony Rawatbhata, District Chittorgarn, pin - 323307 (via) Kota (Raj).

Father was working on post of Tradesman/F.

.....Applicant

By Advocate: Mr. Vikram Sharma, present, through VC.

Versus

1. Union of India, rep. by its Secretary to Govt. of India, Department of Atomic Energy, Anushakti Bhavan, CSM Marg, Mumbai-400001.
2. The Chief Executive, Heavy Water Board, V.S. Bhavan, Anushakti Nagar, Mumbai-4000943.
3. The Heavy Water Plant (Kota) Rep. by its Chief General Manager, Dept. Of Atomic Energy, Govt. Of India, Chittorgarh- 323307.
4. The Administrative Officer-III, Heavy Water Board, V.S. Bhavan, Anushakti Nagar, Mumbai-400 0943.

.....Respondents

By Advocate: Mr. K.S. Yadav, present, through VC.

**ORDER (Oral)****Per Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Heard.

Mr Vikram Sharma, learned counsel for the applicant present through V.C. and Mr K.S. Yadav, learned counsel for the respondents present through V.C. after getting an advance notice on behalf of the respondents.

2. Learned counsel for the applicant states that he wants to withdraw the present Original Application with liberty to file fresh OA with better documentation, which is allowed.

3. Accordingly, OA is dismissed as having been withdrawn.

**(ARCHANA NIGAM)**  
**MEMBER (A)**  
**ss**

**(JASMINE AHMED)**  
**MEMBER (J)**